

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 409/TT/2014**

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400 kV, 125 MVAR (3 Ph) Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling S/s, Asset-II: 765 kV, 3x80+1x80 (Spare) MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling S/s, and Asset-III: 765 kV bay for Dharamjaygarh ckt-#2 and 3x80 MVAR Line Reactor at 765/400 kV Jabalpur Pooling S/s (Interim Contingency as Bus Reactor) at Jabalpur Pooling S/s under "Transmission System for Phase-I Generation Projects in Orissa (Part-B)" in Western Region

Date of Hearing : 24.11.2014.

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited.

Respondents : Madhya Pradesh Power Management Company Limited and 7 others.

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for three assets under "Transmission System for Phase-I Generation Projects in Orissa (Part-B)" under the 2014 Tariff Petition. He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.



2. The Commission directed the petitioner to submit the following information for the purpose of consideration of the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, on affidavit, with copy to all the respondents, within seven days of the issue of this Record of Proceedings:-

- a. Status of commissioning of Assets-I, II, and III for which the petitioner has claimed tariff on the basis of their anticipated date of commercial operation as 1.11.2014, 1.1.2015 and 1.1.2015 respectively, and trial operation certificates issued by NRLDC for the assets commissioned;
- b. Status of 220 kV downstream lines at Solapur sub-station.

3. The Commission further directed the petitioner to submit the following information for the purpose of determination of final tariff, on affidavit, with copy to all the respondents, by 25.12.2014:-

- a. Reason for delay along with documentary evidence and chronology of the events in respect of all the assets as per the following table:-

Asset	Date/ period activity	Activity	Time taken		Reason(s) for delay
			Planned	Achieved	

4. Reason and justification for cost variation in certain heads as per Form 5 in Assets-I, II and III (pages 55, 104 and 134 of petition) for the following items along with documentary evidence:-

Items	Asset wise % Cost variation		
	I	II	III
Compensating Equipment (Reactor, SVCs, etc)	19	-----	-----
Bus Bar/ Conductors/Insulators	40	20	-----
Structure for Switchyard	22	50	-----
Auxiliary System	324	256	148
Control, Relay & Protection Panel	-----	48	-----

4. Details of items under Auxiliary System and reason for huge difference between FR Estimate and completion as per the table given below:-

Asset	FR Estimate (Rs. in Lakh)	Completion Cost (Rs. in Lakh)	Variation (Rs. in Lakh)	%
I	4.33	18.38	14.05	324
II	11.60	40.25	28.65	256
III	26.01	64.61	38.60	148

4. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)